

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

31.

C.P. (IB)/722(MB)2022

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **30.04.2024**

NAME OF THE PARTIES: Ahmednagar Merchant Cooperative
Bank Ltd.
Vs.
Anil Hiralal Sharm

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Mr. Sanjay Dubey, Ld. Counsel for the Financial Creditor present through VC. None present for the Personal Guarantor.
2. Ld. Counsel for the Financial Creditor submits that the matter is a final stage of settlement and seeks one-week time to file settlement memo. Time granted.
3. List this matter for further consideration on **15.05.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)